

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 522/2022

In the matter of:

Bhushan Kumar

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:-26.05.2023

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Filed by:

New Delhi:

Dated: 22.03.2023


Delhi Pollution Control Committee

(1)

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN COMPLIANCE TO THE ORDER DATED
25.01.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 02.09.2022 and was pleased to constitute a Joint Committee comprising of DPCC and Deputy Commissioner (Central) to verify the factual position and take action against the illegal scrap unit being operated in residential area of Dev Nagar, Pyarelal road, Karol Bagh, New Delhi.
2. That in compliance with the order dated 02.09.2022, DPCC filed the action taken report through email dated 05.01.2023, which is available on the records of this Hon'ble Tribunal.



3. That, this Hon'ble Tribunal considered the report of DPCC on 25.01.2023 and pleased to direct the DM (Central) to look into the matter and file reply/ response.
4. That, DPCC issued a show cause notice on 27.12.2022 for imposing Environmental Damages Compensation qua "Sh. Sandeep (Owner)" to the tune of Rs. 40,000/- (Rupees Forty thousands), as the project proponent found engaged in the activity of storage, segregation, cutting, welding of metal scrap and light engineering works. In response to the show cause notice, unit has submitted a reply interalia stating that tools related to light engineering works and welding has been removed and also deposited EDC of Rs. 40,000/- vide DD No. 554416 dated 14.02.2023. MCD licence was also obtained. Copy of the reply dated 14.02.2023 alongwith its enclosures are collectively annexed herewith as **ANNEXURE-1**.
5. That DPCC issued directions to the MCD and CPWD in this matter (which were enclosed with the ATR dated 005.01.2023). No response received from CPWD/ MCD so far.

The present status report may kindly be taken on record.



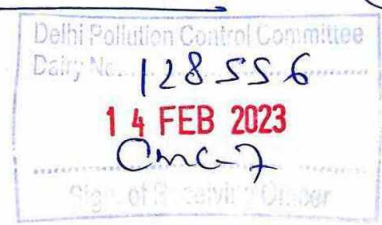
(Satender Kumar)

Sr. Environmental Engineer

Annexure -1

3

To,
SEE, CMC-VII
Delhi Pollution Control Committee
5th Floor, ISBT Kashmere Gate, Delhi - 110006



Sub: Reply of Show Cause Notice.

Ref: F. No. DPCC/CMC-VII/E-135166/NGT OA-522/2022/1154-55 Dated: 27-12-2022.

Sir,

I want to again submit against the said SCN that I have removed all my tools related to light engineering work and welding related tools. Also, I am also depositing Imposed fine of Rs. 40,000/- vide DD No. 554416 dated 14.02.2023 (copy attached).

Also, I have also obtained Licence from MCD (copy attached). Kindly do not take further action against me.

Thankyou

Yours faithfully

177/CMC-VII
14-02-23 Sandeep
14-2-2023

Sandeep
s/o Sh. Chajju Ram
14-B/28, Pyarelal, Road,
Karol Bagh, Delhi - 110005
Contact- 7011803135

[Signature]
14/2/23
S. MSR
✓ SA Handwritten - Pl retain copy & update
HC A/c - Section

4

केनरा बैंक  Canara Bank

रानी झांसी रोड शाखा, दिल्ली-110055 (दिल्ली)
RANI JHANSI ROAD BRANCH, DELHI-110055 (DELHI) (19023)
190233012864 554416

यह लिखत जारी करने की तारीख से तीन महीने तक वैध है।
Valid for three months only from the date of issue.

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DELHI POLLUTION CONTROL COMMITTEE

मांगने पर On Demand Pay

को या उनके आदेश पर Or Order प्राप्त मूल्य के लिए

FORTY THOUSAND ONLY

रुपये Rupees

***40,000.00

अदा करें For Value Received

₹

Purchaser Name: YOGESH

*****NOT OVER Rs.40,000.00

कृते केनरा बैंक For Canara Bank

केनरा बैंक Canara Bank

RE
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SERVICE BRANCH NEW DELHI

प्राधिकृत हस्ताक्षरकर्ता AUTHORIZED SIGNATORY	नाम NAME	पदनाम DESIGNATION	ह.अ.स. S.P.No.

प्राधिकृत हस्ताक्षरकर्ता AUTH. SIGNATORY	नाम NAME	पदनाम DESIGNATION	ह.अ.स. S.P.No.
	Manisha Negi		

एक मात्र और उसे प्रामाणिक माना जाएगा कि दो प्रामाणिक हस्ताक्षरकर्ता की उपस्थिति पर।
Demand Drafts of Rs. 40,000.00 only. Signature of two authorised signatories.
Please sign above

NAAA
DRAWEE BRANCH, D.P. CODE

554416 10015394

16



सत्यमेव जयते

INDIA NON JUDICIAL

5

Government of National Capital Territory of Delhi

₹10

e-Stamp

Certificate No. : IN-DL64289356427196V
 Certificate Issued Date : 16-Feb-2023 03:41 PM
 Account Reference : IMPACC (IV)/ dl985803/ DELHI/ DL-DLH
 Unique Doc. Reference : SUBIN-DL64289356427196V
 Purchased by : CHAJJU RAM
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : CHAJJU RAM
 Second Party : Not Applicable
 Stamp Duty Paid By : CHAJJU RAM
 Stamp Duty Amount(Rs.) : 10
 (Ten only)

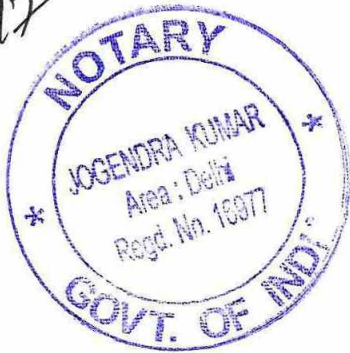
₹10 ₹10 ₹10 ₹10



Please write or type below this line

IN-DL64289356427196V

PA 16/2



16 FEB 2023

Signature 16/02/2023

Signature



Statutory Alert:

- The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

6

AFFIDAVIT

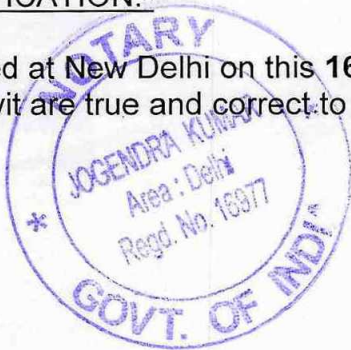
I, CHAJJU RAM S/o LATE SH. SOHAN LAL R/o 14B/28 DEV NAGAR, PYARE LAL ROAD, KAROL BAGH, DELHI -110005, do hereby solemnly affirm and declare as under:

1. That I am citizen of India.
2. That I had a challan of Rs.100000/- by SDM of Jhandewalan new delhi-110055 on 24/01/2023.
3. That I am not in a financial position to pat this challan, it is requested to wave all the penalty imposed on us.
4. That I recently had a challan of Rs. 40000/- by Delhi Pollution Control Committee, and that challan I had already paid by Demand draft (DD No.- 554416) copy include on 14/02/2023.
5. That I am not doing air pollution activity and encroachment too.
6. That I will not indulge in any activity which would harm the nature & environment.
7. In future, if I am indulge in any kind of above activity, I will pay the compensation amount as imposed above.
8. That is my humble request, and **De-sealed my shop.**
9. That it is my true and correct statement.


DEPONENT

VERIFICATION:-

Verified at New Delhi on this 16th day of February 2023, that the contents of the above affidavit are true and correct to the best of my knowledge and belief.

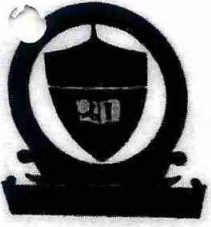


ATTESTED

NOTARY PUBLIC DELHI


DEPONENT

16 FEB 2023



MUNICIPAL CORPORATION OF DELHI

Central Licensing & Enforcement Cell
Central Licensing & Enforcement Cell, 21st Floor, Dr.SPM
Civic Center J.L Nehru Marg, New Delhi 110002

GENERAL TRADE/STORAGE LICENSE

सामान्य व्यापार / भंडारण लाइसेंस

NEW LICENSE

Non Transferable/नैर हस्तांतरणीय
Fee Non Refundable/फीस नॉन रिफंडेबल

Department विभाग	CI&EC(HQ)	Zone क्षेत्र	KAROL BAGH ZONE
License No. लाइसेंस नंबर	NGTLO123270792	Date of Issue जारी करने की तिथि	19/01/2023
Area U/S दिल्ली नगर निगम अधिनियम की धारा	417	License valid upto लाइसेंस मान्य तक	31/03/2025
M.C Act क अंतर्गत जारी किया गया	1957		

This License is granted in pursuance to the provisions of section 417 of the Delhi Municipal Corporation Act, 1957 as amended up-to-date and is valid only for the person and particulars specified herein subject to conditions stated hereunder. यह लाइसेंस दिल्ली नगर निगम अधिनियम, 1957 की धारा 417 के प्रावधानों के अनुसार संशोधित किया गया है और यह केवल उसी व्यक्ति के लिए मान्य है जो यहां उल्लिखित शर्तों के अधीन निर्दिष्ट है।

Shri /Smt./Sarvashri
श्री /श्रीमती / सर्वश्री

CHHAJU RAM

Type of Firm/
फर्म का प्रकार

PROPRIETORSHIP

Relation of Applicant With Company/
कंपनी के साथ आवेदक का संबंध

PROPRIETOR

Trade Category/
व्यापार श्रेणी

LOCAL COMMERCIAL

Name of Unit/Establishment/
यूनिट / स्थापना का नाम

CHHAJU RAM SCRAP

Trade Premises Situated /
व्यापार परिसर स्थित है

GROUND FLOOR, SHOP NO-14B/28, GEETANJALI ROAD
KAROL BAGH NEW DELHI DEV NAGAR DELHI 110005

Trade/Storage/
व्यापार / भंडारण

OTHER ARTICLES OF TRADE/STORAGE NOT CLASSIFIED
ELSEWHERE (SCRAP, BARI ITEMS ETC)

Unit area in sq. mtrs/ 35
वर्ग मीटर में इकाई क्षेत्र

License Fees of (Rs.)/
लाइसेंस शुल्क (रु)

Received Receipt No./ 112771209762
प्राप्त रसीद नं

License Generated Date/
लाइसेंस जनरेट की तिथि

DISCLAIMER

This license is purely on the basis of documents submitted and self certification. If any of the statements of undertaking/self for all intents and purposes forthwith while forfeiting the fee and such person shall be liable for legal and penal action for obtaining license fraudulently by making false averments and further mere obtaining of license by making false averments in this regard will not amount to permission for change of land use of premises in question. This is computer generated certificate and hence signature is not required.

